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M.B.B.S. doctors under the Central Health Service. Further, the method of recruitment of I.S.M./Homoeopathe degree physicians should be brought on the Central Health Service pattern. The matter is under consideration of the Government. No definite date for the issue of notification can be given at this stage as the matter requires examination by different Ministries.

Installation Of Mechnical unloading at **Chochin Port**

3758. SHRI T.K.C. VADUTHALA: Will the Minister of SURFACE TRANSPORT be pleased to state.-

- (a) whether a mechanical unloader on trial has been installed in Q. 10 Cochin Port Trust for unloading Cargo F.A.C.T. Cochin and if so, whether the mechanisation would result in deployment of manual labour;
- (b) whether Government have assessed the loss of levy and loss of wages to the labourers due to the mechanisation and if so, the details thereof;
- (c) whether there is any proposal to provide alternative employment to those who are likely to be thrown out of employment due to the new pro posal; and
- (d) what is the total investment for the installation of unloader and consequent savings to F.A.C.T.?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT): (a) The mechanical unloader has been installed at Q 10 for unloading FACT cargo at Cochin. Its trial runs commenced from November 1936 and deployment of manual labour is not involved.

(b) Loss of levy to the Cochin DLB on account of commissioning of mech-ancial unloader is estimated to be Rs. 51.58 lakhs per annum, on the basis of

imports made by M/s F.A.C.T. through Cochin in 1986. The total amount of wages Paid to the workers engaged in this work through the Dock Labour Board during the year 1986 amounted to Rs. 30.48 lakhs.

to Questions

- (c) No person on the rolls of the Cochin Port Trust or Cochin Dock Labour Board will be out of employment as a result of the operation of the mechanical unloader. However, casual workers, who are being occasionally employed will no tonger be required. There will be under-employ-ment of some stevedore dock workers of Cochin DLB. However on 28-7-1987 a settlement was reached between the Dock Labour Board and the Labour Unions of Cochin for payment of compensation to the concerned workmen.
- (d) A total amount of Rs. 7.5 crore has been invested by FACT for installing the ship unloader at Cochin. This resultant saving to FACT will be in the form of wages to the labour, levy to the DLB, wages to other categories of non-DLB-labour, saving demurrage and gain by way of despatch money.

Shoranur Railway Junction

3759. SHRI T.K.C. VADUTHALA: Will the Minister of RAILWAYS be pleased to state:

- (a) whether it has come to notice of the railway authorities that a dharna was observed by over 500 people before the Shornurganj (Shora nur) railway junction protesting inst the neglect of the station by the railway authorities;
- (b) if so, whether any action has been taken in this regard; and
 - (c) if not, what are the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA); (A) About 140 people participated in a Dharna in front of Shoranur Junction Station on 21-5-87 but this was not

against the neglect of the station premises.

(b) and (c) Do not arise.

Purchase of the Ayurvedic Medicines in C.G.H.S.

3760. DR. RATNAKAR PANDEY: Will the Miinster of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that for purchasing Ayurvedic medicine for CGHS, only Vaids working in CGHS dispensaries, are the member of the purchase committee;
- (b) whether it is also a fact that the chairman of the Ay. purchase Committee is also from the Ministry of Health (viz. Adviser ISM);
- (c) whether it is also a fact that the list of the medicines approved by the Ayurvedic Purchasing Committee and Chairman (ISM) is applicable to the Ay. dispensaries of NDMC/ESI; and
- (d) if go, whether Government pro pose to include Vaids from NDMC/ in the purchase committee that CGHS vaids/Adviser reasons ISM members/chairman are respec tively of this CGHS Ayurvedic Pur chase Committee and whereas the Vaids working in NDMC/ESI are not members of this purchase Committee; if not, the reasons therefor

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE); (a) and (b) Yes, Sir. The composition of Ayurvedic Purchase Advisory Committee is as under; —

- a. Adviser (Ay. & Sidha)—Chairman
- b. C.M.O. (St.)/DAD(St.)
- c. OSD (H. Qr)
- d. Medical Supt, (Ayur. Hospital)
- e. Sr. Physician, (Ay. Hospital)

- f. Two M.O. Incharges from Ayur. vedic dispensaries by rotation.
 - g. Officer Incharge (St.) Ayr.
- (c) The CGHS Purchase Advisory Committee (Ayurvedic) approves the rates for CGHS only.
- (d) In view of (c) above, question does not arise.

Promotion of Teachers of Zone XV Schools under Delhi Administration

- 3761. SHRI F. M. KHAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether it is a fact that during 1986 some teachers of Government Aided Schools in Zone XV under the Director of Education, Delhi Administration were promoted as language teachers of higher classes from amongst the primary teachers;
- (b) if so, what are the names of the schools and the names of the teachers who were promoted;
- (c) what are the reasons for not giving them the salary of language teachers by the respective schools so far- and
- (d) the action taken by the Director of Education, Delhi Administration in this regard?
- THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI P. V. NARASIMHA RAO): (a) Yes, Sir.
 - (b) A statement is attached. (See below).
- (c) The cases are under process for various reasons such as finalisa-tion of Pay fixation availability of a clear vacancy, representation against such promotion, etc.
- (d) The respective managements have been directed by the Delhi Administration to complete the requirement.